

NVK & AVH

(17) Mr CP Menon (Agent)
Mr TA Rajan

Respondents have not filed reply though the application was admitted on 30.5.91, and they have been given sufficient opportunities for this purpose. The learned counsel for the respondents seeks 3 weeks' time to file reply which is granted. Rejoinder should be filed within 1 week thereafter. List before the Bench on 5.3.92 on which date the case will be heard finally irrespective of whether reply is filed or not.

M
6.2.92

5.3.92
(12)

SPM & AVH
Proxey Counsel for applicant
Mr MC Cheran

At the request of the applicant
Call on 16.4.92

MC Cheran
5.3.92

NVK & AVH

None for applicant
Mr MC Cheran

(5)

We have passed to-day an order in OA 220/91 listing 8 of the 36 cases at Sl. No. 1 to 36 in to-day's cause list for final hearing on 30.3.92. The other cases mentioned in the cause list are not ripe for hearing. It is not necessary to hear them together until the pleadings are complete. The Registry is directed to list these cases separately as and when pleadings are completed.

Respondents are directed to file reply within 3 weeks with copy to the applicant who may file rejoinder, if any, within 1 week thereafter. List before Registrar on 20.4.92.

Ref order dt 5/3:

This may be listed
before Reg on 20/4
as per the latest
order. AB
BPH

NVK & AVH

10.3.92

NVK

RC

None for the applicants.

Respondents represented through counsel. On behalf of Respondent's, counsel seeks one more opportunity to file reply. As last chance, time till 1.5.92 is given to the respondents to file reply, if any, with a copy to the applicants who may file rejoinder, within 10 days thereafter. For completion of pleadings call on 2.6.92.

Rejoinder by Ro.
filed on 26.5.92

YB

20.4.92.

RC

None for the applicants.

Respondents represented through Counsel.

Respondents ~~have~~ filed their reply on 30.4.92 and the applicant has filed their rejoinder on 19.5.92. The pleadings are therefore complete. Hence list the case for final hearing before the Bench on 26.6.92.

YB

2.6.92

26.6.92
(12) Mr. CP Mehta
Mr. RA Rayam

Heard, for orders 65

13.7.92

SP

(AVH)

26.6.92

(SPM)

SPM/AVH

Orders pronounced in open court

SP

13.7.92